

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of Registrar General at Jammu)

Subject:- Reducing the arrears of pending cases.

ORDER

No. 483 of 2023/RG

Dated: 07.04.2023

In order to reduce the arrears of pending cases in the High Court, Hon'ble the Chief Justice, High Court of Jammu & Kashmir and Ladakh has been pleased to direct as under:

- 1) All final hearing matters above 10 years shall be listed on Tuesday and Thursday, and these days shall be kept exclusive as Final Hearing Days on which days no other non-hearing matter will be taken unless permitted by the Chief Justice.
- 2) That such matters shall be reflected in the cause list as "**Target Cases**". The cases which are more than 20 years old shall remain on board of the roster bench till final disposal.
- 3) That on the final hearing days i.e., Tuesday and Thursday, the urgent matters shall be listed before the roster benches, subject to mentioning. Mention for listing of urgent matters in the two Wings of the Hon'ble High Court shall be made before the Chief Justice or a Senior Judge assigned by the Chief Justice.
- 4) For the time being, admission and order matters, which are listed on Final Hearing Days because of earlier judicial orders shall be taken up only after the final hearing matters are concluded.
- 5) A fast track Single Bench may be constituted from time to time in both Wings of the High Court to hear the "**Target cases**" irrespective of roster.

6) The Bench Secretaries/Readers of the respective Courts shall ensure that in future, only final hearing matters are fixed on Tuesday and Thursday. They shall also ensure that CIS calendar is strictly followed and the number of cases listed before the bench shall not ordinarily exceed 70.

Sd/-
(N. Kotiswar Singh)
Chief Justice

No: 17069-85 /RG/NG

Dated: 07.04.2023

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu for information of His Lordship.
2. Secretary to Hon'ble Mr/Ms. Justice _____
.....for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Registrar Rules, High Court of J&K and Ladakh, Jammu
5. Registrar (Inspection), High Court of J&K and Ladakh, Jammu
6. Registrar Computers (IT), High Court of J&K and Ladakh, Jammu
....for information
7. Registrar Judicial, High Court Wing, Jammu/Srinagar for information and necessary action.
8. Registrar Administration, Recruitment & Management, High Court of J&K and Ladakh for information.
9. In-charge NIC for uploading the same on the official website of the High Court of J&K and Ladakh.
10. Incharge Library, High Court Wing, Jammu/Srinagar for keeping up of the record of same.
11. Order Book


7/4/23
Registrar General